

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-3693/2016

New Delhi, this the 18th day of November, 2016.

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Dr. Nikunj Aggarwal
[Senior Resident (Orthopaedics)] Gr. 'A'
S/o Sh. Ramesh Kumar Aggarwal,
R/o 7/33, Roop Nagar,
Delhi.
Aged about 37 years

Presently posted at:-

Chacha Nehru Bal Chikitsalaya and is working
In diverted capacity as OSD (Health), Minister
of Health, GNCT of Delhi.

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Applicant

(through Sh. Sourabh Ahuja)

Versus

1. Govt. of NCT of Delhi through
Its Chief Secretary,
Delhi Sachivalaya, Players Building,
I.P. Estate, New Delhi-2.
2. Secretary (Health),
Department of Health and Family Welfare,
GNCT of Delhi,
9th Level, A-Wing, I.P. Extension,
Delhi Secretariat,
Delhi-2.
3. Medical Superintendent,
Chacha Nehru Bal Chikitsalaya,
GNCT of Delhi,
Geeta Colony, Delhi.

4. Director,
Chacha Nehru Bal Chikitsalaya,
GNCT of Delhi,
Geeta Colony, Delhi.

5. Dr. Jitender
Newly Appointed Senior Resident (Orthopaedic)
on ad-hoc basis in Chacha Nehru Bal Chikitsalaya
service through Director
Chacha Nehru Bal Chikitsalaya
GNCT of Delhi,
Geeta Colony, Delhi. Respondents

(through : Sh. Vijay Pandita and Ms. Neetu Mishra for Ms. Rashmi Chopra)

ORDER (ORAL)

Hon'ble Mr. Justice Permod Kohli

Respondents have stated in their reply that this Tribunal does not have jurisdiction under Section 14 of the Administrative Tribunals Act, 1985 as the organisation, i.e, Chacha Nehru Bal Chikitsalaya is not a notified institution for the purpose of exercising jurisdiction by the Tribunal. This position is not disputed by Sh. Sourabh Ahuja, learned counsel appearing on behalf of the applicant. He accordingly seeks to withdraw this application with liberty to approach the competent forum.

2. Accordingly, this application is dismissed as withdrawn with liberty prayed for. Interim order shall stand vacated.

(Shekhar Agarwal)
Member (A)

/ns/

(Justice Permod Kohli)
Chairman